

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-114
(IB)-637(PB)/2018
New IA3395/2024

IN THE MATTER OF:

Punjab National Bank

Vs.

Ms. General Power Company Pvt. Ltd

.....Applicant

.....Respondent

SECTION

U/s 7 of (IBC) in Liq

Order delivered on 04.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Adv. Satyam Sharma in IA 3395/2024, Adv Iswar
Mohapatra, Adv Markandey Kr. Singh

ORDER

New IA-3395/2024:-

This is an application filed by the Liquidator in terms of Regulation 44 of the IBBI (LP) Regulations, 2016 seeking further extension for completion of the liquidation process. Heard Ld. Counsel on behalf of Liquidator. Taking into account the facts and circumstances of the case, 3 months extension w.e.f. 01.07.2024 is granted for completion the liquidation process. The Liquidator is directed to complete the liquidation process within the extended period. With these observations, the present IA is **disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)